

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

19

C.P No. 1199/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017

NAME OF THE PARTIES: J. J. Plastalloy Private Limited
V/s.
Daman Polmers India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	COUNSEL MR. SHYAM KAMADA a/w MR. MATSEK DAS 1/4 KEYSTONE PARTNERS	for THE PETITIONER	

ORDER

CP No. 1199/ I&BP/NCLT/MB/MAH/2017

On perusal of the Bank Statement dated 7.6.2017 issued by Oriental Bank of Commerce, it appears to us that the certificate is not in accordance with the mandate given u/s.9(3)(c) of the Insolvency & Bankruptcy Code, 2016, whereby the Petitioner is directed to ask for the Certificate from the Bank as prescribed under Insolvency & Bankruptcy Code, 2016.

List this matter for hearing on 26.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASHKUMAR
Member (Judicial)